

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 416
360/252/ND/2020

IN THE MATTER OF:

M/s. Shrasth Propbuild Pvt. Ltd.

...APPELLANT

Vs.

ROC, NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 04.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant
For the ROC
For the Income Tax Department**

**: Mr. Narender, Advocate
:Ms. Mitika, AROC
:Ms. Easha Kadian, St. counsel**

ORDER

Heard the submissions made by the counsel for the appellant and also AROC. AROC has prayed for grant of short time for filing their reply in the matter. One week time has been granted with regard to the Income Tax Department reply. Ms. Easha Kadian, St. counsel appearing on behalf of the Income Tax Department has agreed to liaison with the Income Tax Department and assist the Tribunal in the matter. The appellant is directed to furnish the requisite detail to Ms. Easha Kadian, Advocate to enable her to do the needful in the matter. Post the matter to 16th December, 2020.

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Member (T)

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**(P.S.N. Prasad)
Member (J)**

(Annu)